

list of the proposals received during the last three years and the current year is as under:—

Andhra Pradesh-3, Delhi-1, Jammu and Kashmir-1, Karnataka-2, Kerala-1, Madhya Pradesh-2, Maharashtra-4, Odisha-2, Punjab-1, Tamil Nadu-5, Uttar Pradesh-4 and Uttarakhand-1.

The UGC has not received any proposal from the Cotton College, Guwahati for grant of Deemed to be University status after the notification of the above Regulations.

(b) After the notification of UGC (Institutions Deemed to be Universities) Regulations, 2010, only one institution of higher education was granted deemed to be university status *i.e.* the National Institute of Food Technology, Entrepreneurship and Management (NIFTEM), Distt. Sonapat, Haryana.

(c) As already indicated above, no proposal from the Cotton College, Guwahati is pending before the UGC.

UN's anti-child marriage resolution

455. SHRI RAJKUMAR DHOOT:
SHRI A.W. RABI BERNARD:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether India, the world's child marriage capital has refused to sign the first ever UN-led global resolution on early and forced marriage of children;

(b) if so, the details thereof;

(c) whether the resolution was supported by over 107 countries including all countries with high rate of child marriage except India;

(d) if so, the details thereof;

(e) whether India's refusal to sign the resolution is highly disappointing as it put in place a national plan to combat child marriage; and

(f) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) No, Sir.

(b) Does not arise.

(c) to (f) The resolution titled 'Strengthening efforts to prevent and eliminate child, early and forced marriage: challenges, achievements, best practices and implementation gaps' was adopted by consensus at the 24th Session of the United Nations Human

Rights Council in September, 2013. India supported the resolution and made a statement.

Misuse of rape and dowry related laws

456. SHRI MANSUKH L. MANDAVIYA:
SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Ministry is aware that, there are number of cases registered about false allegation of rape and dowry and sometimes innocent people are suffering a lot of pain and which has forced them to commit suicide;

(b) the action taken by the Ministry in consultation with the Ministry of Home Affairs and State Governments to stop such false allegations; and

(c) whether the Ministry intends to amend the existing laws to punish severely for such false complaints?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) Adequate safeguards are available under existing laws to deal with misuse to legal provisions, if any.

Working women hostels in Rajasthan

457. DR. GYAN PRAKASH PILANIA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of hostels for working women in Rajasthan;

(b) the norms for allocation of funds for construction of these hostels;

(c) whether Government has any plan for construction of new hostels in that State; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Under the Working Women Hostel Scheme being administered by the Ministry of Women and Child Development, so far 40 working women hostels have been sanctioned in Rajasthan.

(b) Under the Scheme of Working Women Hostel, financial assistance is provided to the eligible implementing organizations such as State Government agencies and Civil Society Organizations etc. for construction of hostel buildings on public